

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.05.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

For the Applicant/petitioner: Mr. Varun Kathuria, Advs.

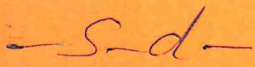
For the Respondent : Ms. Varsha Banerjee & Tarun Mehta, Advs.

**ORDER**

Learned counsel for the respondent has stated that settlement might be reached by the adjourned date.

Reply, if any, be filed by the respondent by the adjourned date with a copy in advance to the counsel opposite.

List on 31.05.2018.



**(M.M.KUMAR)  
PRESIDENT**



**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**